

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 4522/2000

(From the judgement and order dated 23/11/2000 in CRLM 36496/00
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

ANJALI BEDI

Petitioner (s)

VERSUS

STATE OF PUNJAB

Respondent (s)

(With Appln(s). for exemption from filing c/c of the impugned Judgment
&for anticipatory bail and ex-Parte stay)
(With Office Report)

Date : 4/1/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE R.P. SETHI

For Petitioner (s) Mr. R.S.Dhull,adv.
Mr.Vikas Dhull,adv.for
Mrs. Santosh Singh,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

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.SP2

As this Court has disposed of the special leave petition filed by the petitioner's husband with an observation that if he surrenders and applies for bail the court shall release him on bail on certain conditions, learned counsel submits that petitioner would be satisfied with a similar order as was passed in the case of her husband. We, therefore, dispose of this special leave petition by directing that if the petitioner surrenders before the court and applies for bail she shall be released

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on bail on executing a bond with two solvent sureties to the satisfaction of that court. It is open to the court to impose a condition that petitioner shall report before the investigating officer on any day fixed by the court for the purpose of interrogation.

The SLP is disposed of with the above observations.

.SP1

(Suman Wadhwa)
PA to Addl.Regr.

(H.K. Bhatia)
Court Master